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## Mizoram Salaries And Allowances Of The Minister (Second Amendment) Act, 2005

### 4 of 2005

[23 March 2005]

#### **CONTENTS**

- 1. Short Title And Commencement
- 2. Insertion Of A New Proviso

# Mizoram Salaries And Allowances Of The Minister (Second Amendment) Act, 2005

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[23 March 2005]

An Act to amend the Mizoram Salaries and Allowances of the Minister Act, 1999 (Act no. 7 of 1999) (hereinafter referred .... the Principal Act). Be it enacted by the Mizoram Legislative Assembly in the Fifty-fifth year of the Republic of India as follows:-

### 1. Short Title And Commencement :-

- (1) This Act may be called the Mizoram Salaries and Allowances of Minister (Second Amendment) Act, 2005.
- (2) It shall come into force from the date of publication in the Mizoram Gazette.

#### 2. Insertion Of A New Proviso :-

A new proviso shall be inserted after Section 6 of the Principal Act namely:

"Provided that a Minister who is not provided with any Government Quarter/Bungalow shall be entitled to receive such sum of rupees a s may be fixed by the Government from time to time for furnishing his residences".